

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

4

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, CHENNAI HELD ON 17/11/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/218/2016
NAME OF THE PETITIONER(S) : Muneez Rahman
NAME OF THE RESPONDENT(S) : Glosoft Technologies Pvt Ltd & 3 Others
UNDER SECTION : 111A

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
REPRESENTATION BY WHOM			

Representing for
A.M. SRIDHARAN

Counsel for
petitioner

V.2 gub.
17/11/17

Dmthiaz Ahmed V.K.
For K. Gnanakumaran

counsel for
R3

Dmthiaz

Preeti S. Dasu
for Rajappal & Raghunathan
Advocates

Counsel for L, R2, L4 Next &

ORDER

Counsel for petitioner present. Counsel for R1, R2 & R4 and counsel for R3 are present. Counsel for petitioner stated that a connected matter is pending before the Hon'ble High Court of Kerala in relation to the order passed by the Civil Court regarding the shareholding pattern. Counsel for both the parties prayed time for making submissions in this matter alongwith connected matter, TCP/53/2016. Time extended at their request. Put up on 14.12.2017 at 10.30 A.M.


K Anantha Padmanabha Swamy
Member (Judicial)

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